

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.137/MP/2016**

Subject : Petition for relinquishment of the Long Term Open Access under BPTA dated 5.1.2011 under CERC Regulations, 2009.

Petitioner : GMR Kamalanga Energy Ltd.

Respondent : Power Grid Corporation of India Ltd.

Date of hearing : 8.12.2016

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Saahil Kaul, Advocate, GMRKEL  
Ms. Shikha Ohri, Advocate, GMRKEL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Swapnil Verma, PGCIL  
Ms. Jyoti Prasad, PGCIL

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed for relinquishment of the 220 MW LTA granted under BPTA dated 5.1.2011 and requested to declare that the LTA stands relinquished with effect from 19.10.2015.

2. Learned counsel appearing on behalf of PGCIL requested for three weeks time to file reply to the petition. Learned counsel for PGCIL further submitted that the capacity relinquished by the petitioner has already been utilized. Learned counsel submitted that the Commission has already taken a view in Petition Nos. 303/MP/2015 and 3/MP/2016 that the matters regarding relinquishment charges would be decided in the light of the decision taken by the Commission on the basis of recommendations of the Committee constituted in Petition No. 92/MP/2015 for assessment/ determination of relinquishment charges in terms of the provisions of the Connectivity Regulations and requested to take up the present matter in the same line.

3. The Commission directed the respondent to file its reply, on affidavit, by

5.1.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 24.1.2017. The Commission directed the petitioner and the respondent that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account, failing which, order would be passed based on the documents placed on record.

4. The Commission directed to list the petition for hearing if needed, after the decision in Petition No. 92/MP/2015.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**